PUBLIC NOTICE

This is to notify that Mr. **Maneesh Mohan Ketkar** being the legal and lawful owner of the Flat No 401, MANIKDEEP CHS LTD, Plot No 21, CTS 1169, Parvati, Pune 411009, Maharashtra as per the sale deed dated 19th June, 1998, had misplaced his old chain agreement of the previous owner /first owner of the above mentioned flat which was purchased by Mr. **Maneesh Mohan Ketkar**.

Therefore, Mr. **Maneesh Mohan Ketkar** herby issues this public notice as due to the loss of original chain agreement, if any person has any claims and interest in the above mentioned flat than such person may kindly contact on the address given below within 14 days from this date of public notice.

ADVOCATE SAMEER KHAN
Shop No. 8, Sonibhavan, Panchal Nagar,
Nalasopara (W),Pin :401203.
Mob: 9096735712

ट्रुकॅप फायनान्स लिमिटेड

(पुर्वीची धनवर्षा फिनवेस्ट लिमिटेड)

सीआयएन:एल२४२३१एमएच१९९४पीएलसी३३४४५७

नोंदणीकृत कार्यालय: ३रा मजला, ए विंग, डीजे हाउस, जुना नागरदास रोड, अंधेरी (पूर्व), मुंबई-४०००६९. **दूरध्वनी:**०२२-६८४५७२००, **वेबसाईट:**www.dhanvarsha.co

कंपनीचे नावात बदलाची सूचना

येथे सुचित करण्यात येत आहे की, कंपनी निबंधक, मुंबई, महाराष्ट्र यांच्याद्वारे वितरीत नाव बदलानुसार स्थापना प्रमाणपत्रप्रमाणे दिनांक ०३ ऑगस्ट, २०२२ पासून कंपनीचे नाव धनवर्षा फिनवेस्ट लिमिटेड हे बदलुन **ट्रुकॅप फायनान्स लिमिटेड** असे ठेवले आहे. सदर नावातील बदल कंपनीचे समभाग व डिबेन्चर्स जेथे सुचीबद्ध आहेत त्या स्टॉक एक्सचेंजकडे अर्थात बीएसई लिमिटेडकडे सुचीत करण्यात आले आहे.

उपरोक्तप्रमाणे कंपनीच्या नावातील बदलामुळे कंपनीचे कोणतीही वैधानिक स्थिती किंवा घटनेत किंवा कंपनी आणि त्यांचे भागधारकांचे कोणतेही अधिकार किंवा नियमात कोणताही बदल होणार नाही.

कंपनी निबंधक, मुंबई, महाराष्ट्र यांच्याद्वारे वितरीत नाव बदलानुसार स्थापना प्रमाणपत्र कंपनीच्या www.dhanvarsha.co वेबसाईटवर प्रसिद्ध करण्यात आले आहे.

ट्रुकॅप फायनान्स लिमिटेडच्या वतीने व करिता
सही/-
दिनांक : ४ ऑगस्ट, २०२२ — **ललित चेंदवणकर**
ठिकाण : मुंबई — **कंपनी सचिव व सक्षम अधिकारी**

POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF

DELTA INDUSTRIAL RESOURCES LIMITED

Corporate Identification Number: L52110DL1984PLC019625;
Registered Office: Shop No. 325, 3rd Floor, Aggarwal Plaza, Sector-14, Rohini, North East Delhi, New Delhi-110085, India;
Contact Number: +91-8376095634; E-mail Address: deltaindltd@gmail.com; Website: www.dirl.in.

Open Offer for the acquisition of up to 14,02,180 (Fourteen Lakhs Two Thousand One Hundred And Eighty) Equity Shares, Representing 26.00% (Twenty-Six Percent) Of The Voting Share Capital of Delta Industrial Resources Limited, at an offer price of ₹9.20/- (Nine Rupees and Twenty Paise Only), payable in cash, made by Mr. Gaurav Goel ('Acquirer 1'), Mr. Rakesh Kumar Goel ('Acquirer 2'), Mr. Saurabh Goel ('Acquirer 3'), and Mr. Harsh Gupta ('Acquirer 4'), (hereinafter collectively referred to as the 'Acquirers') in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto ('SEBI (SAST) Regulations') ('Offer').

This Post-Offer Public Announcement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer ('**Manager**'), on behalf of the Acquirers in connection with the Offer made to the aforementioned Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations ('**Post-Offer Public Announcement**'). This Post-Offer Public Announcement should be read in continuation of, and in conjunction with the: (a) Public Announcement dated Wednesday, May 18, 2022 ('**Public Announcement**'), (b) Detailed Public Statement dated Monday, May 23, 2022 which was published on Tuesday, May 24, 2022 in the newspapers, namely being, Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (Delhi Edition and All India Edition) and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) ('**Newspapers**') ('**Detailed Public Statement**'), (c) Draft Letter of Offer dated Friday, May 27, 2022 ('**Draft Letter of Offer**'), (d) Letter of Offer dated Thursday, July 07, 2022, along with the Form of Acceptance-cum-Acknowledgement ('**Letter of Offer**'), (e) Recommendations of Committee of Independent Directors dated Thursday, July 14, 2022 which was published in the Newspapers on Friday, July 15, 2022 ('**Recommendations of IDC**'), (f) Letter of Offer Dispatch Confirmation Advertisement dated Tuesday, July 12, 2022, which was published in Newspapers on Wednesday, July 13, 2022 ('**Letter of Offer Dispatch Confirmation Advertisement**') and (g) Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement dated Saturday, July 16, 2022, which was published in the Newspapers on Monday, July 18, 2022 ('**Pre-Offer Advertisement**'). This Post-Offer Public Announcement is being published in the same aforesaid newspapers.

1.	**Name of the Target Company**	Delta Industrial Resources Limited			
2.	**Name of the Acquirers ~~and PACs~~**	Mr. Gaurav Goel (Acquirer 1), Mr. Rakesh Kumar Goel (Acquirer 2), Mr. Saurabh Goel (Acquirer 3), and Mr. Harsh Gupta (Acquirer 4). There is no person acting in concert with the Acquirers for this Offer.			
3.	**Name of Manager to the Offer**	CapitalSquare Advisors Private Limited			
4.	**Name of Registrar to the Offer**	Skyline Financial Services Private Limited			
5.	**Offer Details**				
5.1	Date of Opening of the Offer	Tuesday, July 19, 2022			
5.2	Date of Closing of the Offer	Monday, August 01, 2022			
6.	**Date of Payment of Consideration**	The scheduled date for making payment of consideration to the Public Shareholders of the Target Company was Thursday, August 18, 2022. Since none of the Public Shareholders had tendered their Equity Shares in the Offer, the obligation of making payment was not applicable.			
7.	**Details of the Acquisition**				
	Particulars	**Proposed in the Offer Document (Assuming full acceptance in this Offer)**		**Actuals**	
7.1	Offer Price	₹9.20/-		₹9.20/-	
7.2	Aggregate number of Equity Shares tendered	14,02,180		--	
7.3	Aggregate number of Equity Shares accepted	14,02,180		--	
7.4	Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹1,29,00,056.00/-		--	
7.5	**Shareholding of the Acquirers before the Share Purchase Agreement/ Public Announcement**				
a)	Number of Equity Shares	Nil		Nil	
b)	% of fully diluted Equity Share capital				
7.6	**Equity Shares acquired by way of Share Purchase Agreement**				
a)	Number of Equity Shares	13,65,000		13,65,000	
b)	% of fully diluted Equity Share capital	25.31%		25.31%	
7.7	**Equity Shares acquired by way of Offer**				
a)	Number of Equity Shares	14,02,180		--	
b)	% of fully diluted Equity Share capital	26.00%		--	
7.8	**Equity Shares acquired after the Detailed Public Statement**				
a)	Number of Equity Shares acquired	Nil		Nil	
b)	Price of the Equity Shares acquired				
c)	% of Equity Shares acquired				
7.9	**Post-Offer shareholding of the Acquirers**				
a)	Number of Equity Shares	13,65,000		13,65,000	
b)	% of fully diluted Equity Share capital	25.31%		25.31%	
7.10	**Pre-Offer and Post-Offer shareholding of the Public Shareholders**				
	Particulars	**Pre-Offer**	**Post-Offer**	**Pre-Offer**	**Post-Offer**
a)	Number of Equity Shares	40,28,000	14,28,000	40,28,000	40,28,000
b)	% of fully diluted Equity Share capital	74.69%	48.69%	74.69%	74.69%
8.	The Acquirers accept full responsibility for the information contained in this Post-Offer Public Announcement and for their obligations specified under SEBI (SAST) Regulations.				
9.	The Acquirers will consummate the Share Purchase Agreement transaction in accordance with the provisions of Regulations 22 (1), and 22 (3) read with 17 of the SEBI (SAST) Regulations and will make an application for reclassification of themselves as the promoters of the Target Company in accordance with the provisions of Regulation 31A (10) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto ('**SEBI (LODR) Regulations**').				
10.	A copy of this Post-Offer Public Announcement will be available and accessible on the websites of Securities and Exchange Board of India at www.sebi.gov.in, BSE Limited at www.bseindia.com, Metropolitan Stock Exchange of India Limited at www.msei.in, Manager at www.capitalsquare.in, and the registered office of the Target Company.				
11.	The capitalized terms used in this Post-Offer Public Announcement shall have the meaning assigned to them in the Letter of Offer, unless otherwise specified.				

ISSUED BY MANAGER TO THE OFFER

CAPITALSQUARE® Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400093, Maharashtra, India
Contact Number: +91-22-66849999/ 138/ 145
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in
Website: www.capitalsquare.in
Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel
SEBI Registration Number: INM000012219
Validity: Permanent
Corporate Identification Number: U65999MH2008PTC187863

For and on behalf of the Acquirers

Sd/-	Sd/-	Sd/-	Sd/-
Mr. Gaurav Goel	**Mr. Rakesh Kumar Goel**	**Mr. Saurabh Goel**	**Mr. Harsh Gupta**
Acquirer 1	**Acquirer 2**	**Acquirer 3**	**Acquirer 4**

Date: Thursday, August 04, 2022
Place: Mumbai

बीएएसएफ इंडिया लिमिटेड

नोंदणीकृत कार्यालय: दी कॅपिटल, ए विंग, १२०४-सी, १२वा मजला, प्लॉट क्र.सी-७०, 'जी' ब्लॉक, वांद्रे कुर्ला कॉम्प्लेक्स, वांद्रे (पुर्व), मुंबई-४०००५१, भारत. दूर.:०२२-६२७८५६००

BASF We create chemistry

३० जून, २०२२ रोजी संपलेल्या तिमाहीकरिता अलेखापरीक्षित वित्तीय निष्कर्षाचा अहवाल

रु. दशलक्ष

तपशील	संपलेले ३ महिने ३०.०६.२०२२	संपलेले मागील ३ महिने ३१.०३.२०२२	मागील वर्षात संपलेले संबंधित ३ महिने ३०.०६.२०२१	संपलेले मागील वर्ष ३१.०३.२०२२
	अलेखापरिक्षित	अलेखापरिक्षित	अलेखापरिक्षित	लेखापरिक्षित
कार्यचलनातून एकूण उत्पन्न	३८९१०.८	३४००५.५	३०१६२.९	१३१२३७.३
कालावधीकरिता निव्वळ नफा/(तोटा) (कर, अपवादात्मक बाबपूर्व)	२६४१.४	१७८५.१	२४८४.४	७४७३.६
अपवादात्मक बाब	-	-	-	१२५.६
कालावधीकरिता निव्वळ नफा (करपुर्व, अपवादात्मक बाबनंतर)	२६४१.४	१७८५.१	२४८४.४	७५९९.२
कालावधीकरिता निव्वळ नफा (कर, अपवादात्मक बाबनंतर)	१९६७.५	१४९८.५	१९७२.८	५९४८.४
कालावधीकरिता एकूण सर्वंकष उत्पन्न ((करानंतर) व कालावधीकरिता एकत्रित नफा/(तोटा) व इतर सर्वंकष उत्पन्न (करानंतर))	१९३९.२	१३६८.१	१९७०.५	५९३०.७
समभाग भांडवल (दर्शनी मुल्य रु.१०/- प्रती)	४३२.९	४३२.९	४३२.९	४३२.९
राखीव (मागील वर्षाच्या ताळेबंद पत्रकात दिल्याप्रमाणे पुनर्मुल्यांकित राखीव वगळून)	-	-	-	२२९२७.९
उत्पन्न प्रतिभाग (ईपीएस)				
मागील वर्षाकरिता व वर्ष ते तारीखकरिता कालावधासाठी अपवादात्मक बाबनंतर मुळ व सौमिकृत ईपीएस (वार्षिकीकरण नाही) (दर्शनी मुल्य रु.१० प्रती)	४५.५	३४.६	४५.६	१३७.४
मागील वर्षाकरिता व वर्ष ते तारीखकरिता कालावधासाठी अपवादात्मक बाबपुर्व मुळ व सौमिकृत ईपीएस (वार्षिकीकरण नाही) (दर्शनी मुल्य रु.१० प्रती)	४५.५	३४.६	४५.६	१३५.२

टीप :

१. सेबी (लिस्टींग ॲण्ड अदर डिस्क्लोजर रिक्वायरमेंट) रेग्यूलेशन, २०१५ च्या विनियम ३३ अंतर्गत स्टॉक एक्सचेंजकडे सादर करण्यात आलेली त्रैमासिक/वार्षिक वित्तीय निष्कर्षाचे सविस्तर नमुन्यातील उतारा आहे. त्रैमासिक/वार्षिक वित्तीय निष्कर्षाचे संपुर्ण नमुना स्टॉक एक्सचेंजसच्या www.bseindia.com आणि www.nseindia.com आणि कंपनीच्या www.basf.com/in वेबसाईटवर इन्व्हेस्टर सेक्शन अंतर्गत उपलब्ध आहे.

३. बीएएसएफ इंडिया लिमिटेड (कंपनी) करिता ३० जून, २०२२ रोजी संपलेल्या तिमाहीकरिताचे उपरोक्त वित्तीय निष्कर्षाचे लेखासमितीद्वारे पुनर्विलोकन करण्यात आले आणि तद्नंतर ०३ ऑगस्ट, २०२२ रोजी झालेल्या सभेत कंपनीच्या संचालक मंडळाने मान्य करण्यात आले. कंपनीच्या वैधानिक लेखापरिक्षकाद्वारे मर्यादित पुनर्विलोकनावर वरील निष्कर्ष अवलंबून आहेत.

संचालक मंडळाच्या वतीने
नारायण कृष्णमोहन
व्यवस्थापकीय संचालक
डीआयएन:०८३५०८४९

सीआयएन: एल३३११२एमएच१९४३एफएलसी००३९७२
मुंबई
०३ ऑगस्ट, २०२२

PUBLIC NOTICE

NOTICE is hereby given that, **ROSHANAARA ABDUL KUDDUS MALIK** was the owner of the property more particularly described in the schedule hereunder, herein after referred to as the "SAID FLAT".

WHEREAS **ROSHANAARA ABDUL KUDDUS MALIK** was the owner of the "SAID FLAT" through unregistered **"Agreement for Sale"** dated **31/07/1995** and thereafter the stamp duty was duly paid of **Rs.11950/-** entered between **M/s A.R. CONSTRUCTION COMPANY** and **ROSHANAARA ABDUL KUDDUS MALIK.**

WHEREAS **ROSHANAARA ABDUL KUDDUS MALIK** died on **28/09/2001** and the death certificate was issued by **MBMC** bearing registration No. **1700** dated **01/11/2001** and issued on **19-07-2022** and that **ABDUL QUDDUS MUBIN MALIK (Husband)** died on **16/01/2018** and the death certificate was issued by **MBMC** bearing registration No. **D-2018:27-90147-000291** dated **02/02/2018** and issued on **19/07/2022** leaving behind **BANAFSHA A ANSARI (Daughter), AMINA MALIK (Daughter), NADA TALIB KHAN (Daughter),** and **MR. MUBASHIR ABDUL QUDDUS MALIK (Son)** as her only legal heirs. AND WHEREAS the first unregistered **"Agreement for Sale"** dated **31/07/1995** entered between **M/s A.R. CONSTRUCTION COMPANY** and **ROSHANAARA ABDUL KUDDUS MALIK** was lost while travelling and was not found after due search, also the Lost Report for the same has been registered with the Naya Nagar Police Station dated **03/08/2022** bearing Lost **Report No. 17562-2022.**

All persons claiming an interest in the said property or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise are hereby required to make the same known to the undersigned at the office of **Adv. Aalaya A. Khan, MUMBAI LAW FIRM,** Advocate High Court, Mumbai, having address at **Office No. B-98, Shanti Shopping Centre, Near Railway Station, Mira Road (East), Thane 401107,** within 15 days from the date hereof, failing which it shall be deemed that **BANAFSHA A ANSARI (Daughter), AMINA MALIK (Daughter), NADA TALIB KHAN (Daughter),** and **MR. MUBASHIR ABDUL QUDDUS MALIK (Son)** are the true and lawful owners and are sufficiently entitled in respect of the said property, more particularly described in the Schedule of the property hereunder mentioned, and further legal process shall be given effect thereto, without any reference to such claim and the same, if any, shall be considered as waived in respect of the Scheduled Property.

SCHEDULE OF THE PROPERTY

Flat No.201, on the 2 nd floor of Darul-Arafat CHSL, area admeasuring about 540 sq. ft. (inclusive of the areas of balconies), Naya Nagar, Opp Shams Masjid, Mira Road (East), Village: Bhayander, Thane, Maharashtra 401107, Plot No. 81, Survey No. 510.

Date : 05/08/2022
Place : Thane

MUMBAI LAW FIRM;
ADV. AALAYA A. KHAN
ADVOCATE HIGH COURT, MUMBAI.

PUBLIC NOTICE

NOTICE is hereby given that, **MR. MUBASHIR ABDUL QUDDUS MALIK** is the owner of the property more particularly described in the schedule hereunder, herein after referred to as the "SAID FLAT".

WHEREAS **ABDUL QUDDUS MUBIN MALIK** was the owner of the "SAID FLAT" through unregistered **"Agreement for Sale"** dated **31/07/1995** and thereafter the stamp duty was duly paid of **Rs.6775/-** entered between **M/s A.R. CONSTRUCTION COMPANY** and **ABDUL QUDDUS MUBIN MALIK.**

WHEREAS **ABDUL QUDDUS MUBIN MALIK** died on **16/01/2018** and the death certificate was issued by **MBMC** bearing registration No. **D-2018:27-90147-000291** dated **02/02/2018** and issued on **19/07/2022** and that **ROSHANAARA ABDUL KUDDUS MALIK (Wife)** died on **28/09/2001** and the death certificate was issued by **MBMC** bearing registration No. **1700** dated **01/11/2001** and issued on **19-07-2022** leaving behind **BANAFSHA A ANSARI (Daughter), AMINA MALIK (Daughter), NADA TALIB KHAN (Daughter),** and **MR. MUBASHIR ABDUL QUDDUS MALIK (Son)** as his only legal heirs.

WHEREAS **BANAFSHA A ANSARI, AMINA MALIK** through Power of Attorney Holder **MUBASHIR ABDUL QUDDUS MALIK** and **NADA TALIB KHAN** released their rights, title and shares on the said flat in the name of **MR. MUBASHIR ABDUL QUDDUS MALIK** through **'Registered Release Deed'** dated **01/08/2022** bearing registered document No **TNN-07- 13057-2022.**

AND WHEREAS the first unregistered **"Agreement for Sale"** dated **31/07/1995** entered between **M/s A.R. CONSTRUCTION COMPANY** and **ABDUL QUDDUS MUBIN MALIK** was lost while travelling and was not found after due search, also the Lost Report for the same has been registered with the Naya Nagar Police Station dated **03/08/2022** bearing Lost Report No. **17487-2022.**

All persons claiming an interest in the said property or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise are hereby required to make the same known to the undersigned at the office of **Adv. Aalaya A. Khan, MUMBAI LAW FIRM,** Advocate High Court, Mumbai, having address at **Office No. B-98, Shanti Shopping Centre, Near Railway Station, Mira Road (East), Thane 401107,** within 15 days from the date hereof, failing which it shall be deemed that **MR. MUBASHIR ABDUL QUDDUS MALIK** is the true and lawful owner and is sufficiently entitled in respect of the said property, more particularly described in the Schedule of the property hereunder mentioned, and further legal process shall be given effect thereto, without any reference to such claim and the same, if any, shall be considered as waived in respect of the Scheduled Property.

SCHEDULE OF THE PROPERTY

Flat No.203, on the 2 nd floor of Darul-Arafat CHSL, area admeasuring about 396 sq. ft. (inclusive of the areas of balconies), Naya Nagar, Opp Shams Masjid, Mira Road (East), Village: Bhayander, Thane, Maharashtra 401107, Plot No. 81, Survey No. 510.

Date : 05/08/2022
Place : Thane

MUMBAI LAW FIRM;
ADV. AALAYA A. KHAN
ADVOCATE HIGH COURT, MUMBAI.

TENDER NOTICE FOR REDEVELOPMENT

(Issued without Prejudice)

SHRIKRIPA CO-OP HOUSING SOCIETY LTD., Inviting Sealed Offer from Reputed Developers to Re-Develop its Residential Building situated on Survey No. 29 /A/4, at Village : Virar, Veer Savarkar Road, Virar (E), Tal : Vasai, Dist : Palghar, by using plot F.S.I/ T.D.R. Plot area is 809.37sq. Meters with 12 flats.Offer document is available at SOCIETY OFFICE on payment of Rs.10,000/- (Rupess Ten Thousand Only) by cash or pay order in favour of "**SHRIKRIPA CO-OP HOUSING. SOCIETY LTD**".(Non-Refundable) from 5th Aug 2022 to 10 Aug 2022 Timing:11.00am to 4.00 pm on working days.

The Society reserves the right to reject any or all the tenders offers and or accept the lowest , highest of any other tenders/offers without assigning any reason whatsoever.

Address:
CHAIRMAN / SECRETARY
SHRIKRIPA CO-OP HSG.SOC. LTD
Survey No. 29 /A/4, Veer Savarkar Road,
Virar (E), Tal : Vasai, Dist : Palghar
Contact No.7219666855

Sd/-
PANDURANG HARISHCHANDRA MHATRE
SECRETARY

PUBLIC NOTICE

Public in general is hereby informed that my client **MR. MOHAMMED SHAFI KHWAJA SHAIKH** is negotiating to purchase Flat no A/104 Situated on 1st floor of Mahesh Apartment 'A' wing Sai Sahawas CHS Ltd, Plot No. 5, admeasuring 595 Sq. feet Built Up Area having survey no 105, CTS No. 250,250/1 to 250/14, Shreenath Nagar, behind Recreation Club, Gilbert Hill Road, Andheri (W), Mumbai - 400058. The said flat was standing in the original owner's name **Mrs. Meera Bisandas Tadose** who expired on 05/08/2013 leaving behind her legal heirs. The said flat has been transferred in the name of her son **Mr. Dheeraj Bisandas Tadose** by way of Release Deed by other legal heirs and now he is selling the said flat to my client. Any person/banks/financial institutions having any rights, title, claims or interest in the said flat by way of sale/purchase inheritance, possession, succession, mortgage, lien, lease, gift or otherwise howsoever in respect of the same shall intimate any objection in writing to the undersigned with supporting documents thereof within a period of **14 Days** from the date of publication of this notice or else any such claims by any one shall not be considered and shall be deemed to have been waived and/or have been abandoned. And my client shall proceed to conclude the negotiations and purchase the same and no claims shall be entertained thereafter.

Place : Mumbai
Date : 05.08.2022

Sd/-
SIRAJ FARUK GHIWALA
Advocate High Court Bombay
Madina House CHS Ltd., Shop No. 4A9B,
Building No.2, Karimi Park, Jogeshwari (West),
Mumbai-400102. Mobile : 9224194897

शुभम हौसिंग डेव्हलपमेंट फायनान्स कं.लि.

shubham

सीआयएन: यु६५९२१डीएल२०१०पीएलसी१९९४६९, दूर.:+९१-१२४-४२१२५३१, वेबसाईट: www.shubham.co, कॉर्पोरेट कार्यालय : शुभम हाऊस, ४२५, उद्योग विहार, फेज ४, गुरगाव-१२२०१५. नोंदणी कार्या.: डी-३०५, तळमजला, सर्वोदय एन्क्लेव्ह, नवी दिल्ली-११००१७.

सूचना

येथे सूचना देण्यात येत आहे की, कंपनीचे शाखा कार्यालय-इमारत क्र.बी.५/६, तळमजला, ७ स्क्वेअर स्कुल समोर, जय विजय नगर, नायगाव पुर्व, महाराष्ट्र-४०१२०८ हे आणखीन उत्तम संधी घेण्यासाठी ५ नोव्हेंबर, २०२२ रोजी कार्यालयीन वेळ समाप्त झाल्यापासून कामकाजाकरिता बंद केले जाईल. तथापि कंपनीकडून त्यांचे ग्राहकांना जवळच्या ठिकाणावरील अन्य शाखांतून सेवा पुरविली जाईल. जर सर्वसामान्य जनतेस याबाबत काही प्रश्न असल्यास त्यांनी कृपया आमचे कस्टमर केअर ज्याचे तपशील www.shubham.co वर नमुद केले आहे, त्यावर संपर्क करावा.

च्या वतीने व करिता
शुभम हौसिंग डेव्हलपमेंट फायनान्स कंपनी लि.
सही/-
ठिकाण: गुरुग्राम
दिनांक: ०५.०८.२०२२ — संजय चतुर्वेदी, सीईओ

संदीप (इंडिया) लिमिटेड

सीआयएन:एल५१४९१डब्ल्युबी१९८२पीएलसी०३५४६४
३०१, पीएल८९९/एफ, कॉर्पोरेट अरेना पिरामल नगर रोड, गोरेगाव पश्चिम, महेंद्र गार्डन्स, मुंबई-४०००६२.

३० जून, २०२२ रोजी संपलेल्या तिमाहीकरिता अलेखापरिक्षीत वित्तीय निष्कर्षाचा अहवाल

(रु. हजारात)

अ. क्र.	तपशील	संपलेली तिमाही ३०.०६.२०२२	संपलेले १२ महिने ३१.०३.२०२२	संपलेली संबंधित तिमाही ३०.०६.२०२१
		अलेखापरिक्षित	लेखापरिक्षित	अलेखापरिक्षित
१.	कार्यचलनातून एकूण उत्पन्न	९८५३.२९	७८५३.२१	१९४२.७६
२.	कालावधीकरिता निव्वळ नफा/(तोटा) (कर, अपवादात्मक आणि/किंवा विशेष साधारण बाबपूर्व)	५००.२१	६१६२.५३	१८३६.७५
३.	करपूर्व कालावधीकरिता निव्वळ नफा/(तोटा) (अपवादात्मक आणि/किंवा विशेष साधारण बाबनंतर)	५००.२१	६१६२.५३	१८३६.७५
४.	करानंतर कालावधीकरिता निव्वळ नफा/(तोटा) (अपवादात्मक आणि/किंवा विशेष साधारण बाबनंतर)	९५९.४५	५७५९.०४	२०९५.११
५.	कालावधीकरिता एकूण सर्वकष उत्पन्न (कालावधीकरिता सर्वकष नफा/(तोटा) (करानंतर) आणि इतर सर्वकष उत्पन्न (करानंतर))	९५९.४५	५७५९.०४	२०९५.११
६.	समभाग भांडवल (दर्शनी मुल्य रु.१०/- प्रती)	३२४५०.००	३२४५०.००	३२४५०.००
७.	राखीव (मागील वर्षाच्या लेखापरिक्षित ताळेबंदपत्राकानुसार पुनर्मुल्यांकित राखीव वगळून)	-	(२३६.५१)	-
८.	उत्पन्न प्रतिभाग (रू.१०/- प्रत्येकी) (खंडीत व अखंडीत कार्यचलनासाठी)			
	मूळ	०.३०	१.७७	०.६५
	सौमिकृत	०.३०	१.७७	०.६५

टिप:

१. सेबी (लिस्टिंग ॲण्ड अदर डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन २०१५ च्या नियम ३३ अन्वये स्टॉक एक्सचेंजसह सादर करण्यात आलेली त्रैमासिक वित्तीय निष्कर्षाचे सविस्तर नमुन्यातील उतारा आहे. त्रैमासिक वित्तीय निष्कर्षाचे संपूर्ण नमुना स्टॉक एक्सचेंजच्या व कंपनीच्या वेबसाईटवर उपलब्ध आहे.

२. सेबी (लिस्टिंग ऑब्लिगेशन्स ॲण्ड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन २०१५ च्या नियम ३३ अन्वये आवश्यकतेनुसार मर्यादित पुनर्विलोकन करण्यात आले आणि संबंधित अहवाल स्टॉक एक्सचेंजकडे देण्यात आला. सदर अहवालाचा ३० जून, २०२२ रोजी संपलेल्या तिमाहीकरिता निष्कर्ष व टीपवर कोणताही प्रभाव नाही, जे स्पष्ट करणे आवश्यक नाही.

संदीप (इंडिया) लिमिटेडकरिता
सही/-
रश्मी दालमिया
व्यवस्थापकीय संचालिका
डीआयएन:०१३४७३६७

ठिकाण: मुंबई
दिनांक: ०४.०८.२०२२

अनुसुची २
नमुना ब
जाहीर अधिसूचना

(इनसॉल्व्हन्सी ॲण्ड बँकरप्टसी (लिक्वीडेशन प्रोसेस) रेग्युलेशन्स, २०१६ चे नियम १२ अन्वये)

अल्फरा'ए इन्फ्राप्रोजेक्टस् प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

१	कॉर्पोरेट ऋणकोचे नाव	**अल्फरा'ए इन्फ्राप्रोजेक्टस् प्रायव्हेट लिमिटेड**
२	कॉर्पोरेट ऋणकोची स्थापना तारीख	१८.०१.२०११
३	ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट ऋणको स्थापना/नोंदणीकरण झाले आहे	कंपनी निबंधक - मुंबई
४	कॉर्पोरेट ऋणकोचे कॉर्पोरेट ओळख क्रमांक /मर्यादित दायित्व ओळख क्रमांक	यु४५४००एमएच२०११पीटीसी२१२४५३
५	कॉर्पोरेट ऋणकोचे नोंदणीकृत कार्यालय व प्रधान कार्यालयाचे (काही असल्यास) पत्ता	१०२, १ला मजला, बाबा हाऊस इमारत, क्र.८६, एम.व्ही. रोड, पश्चिम द्रुतगती महामार्गाजवळ, अंधेरी (पु.), मुंबई, मुंबई शहर, महाराष्ट्र-४०००९३.
६	अपतदारी ठराव प्रक्रिया समाप्ती तारीख	१८.०७.२०२२
७	कॉर्पोरेट ऋणकोंची परिसमापन प्रारंभ तारीख	आदेश मंजूर: १८.०७.२०२२ आदेश प्राप्त: ०३.०८.२०२२
८	परिसमापक म्हणून कार्यरत अपतदारी अधिकाऱ्याचे नाव व नोंदणी क्रमांक	**श्री. प्रफुल रघुनाथ रेणुसे** नोंद. क्र.आयबीबीआय/आयपीए-००३/आयपी-एन००४१०/२०२२-२०२३/१४१११
९	मंडळासह नोंदणीकृत प्रमाणे परिसमापकाचे पत्ता व ई-मेल	७०७-२१, गुलमोहर कोहौसोलि., सीएसआर कॉम्प्लेक्स, लिंक रोड, एकता नगर, गणेश नगरजवळ, कांदिवली (प.), मुंबई, महाराष्ट्र-४०००६७. **ई-मेल:** praful.renuse@gmail.com
१०	परिसमापकासह पत्रव्यवहाराकरिता वापरावयाचे पत्ता व ई-मेल	३०१-३०२, पुनम पर्ल, न्यु इंडिया एश्युरन्स कॉलनी समोर, जुहू लेन, अंधेरी (प.), मुंबई-४०००५८. **ई-मेल:** alfaraliq@gmail.com
११	दावा सादर करण्याची अंतिम तारीख	०३.०९.२०२२

येथे सूचना देण्यात येत आहे की, दिनांक **१८.०७.२०२२** रोजी **अल्फरा'ए इन्फ्राप्रोजेक्टस् प्रायव्हेट लिमिटेड**च्या परिसमापन प्रारंभाचे आदेश राष्ट्रीय कंपनी कायदा न्यायाधिकरण, **मुंबई न्यायपीठ** यांनी दिला आहे.

अल्फरा'ए इन्फ्राप्रोजेक्टस् प्रायव्हेट लिमिटेडच्या भागधारकांना येथे कळविण्यात येत आहे की, बाब क्र.१० मध्ये नमुद पत्त्यावर परिसमापकाकडे **०३.०९.२०२२** रोजी किंवा त्यापूर्वी त्यांच्या दाव्याचे पुरावे सादर करावे.

आर्थिक धनकोंनी त्यांचे दाव्याचे पुरावे फक्त विद्युत स्वरूपातच सादर करावेत. अन्य इतर धनकोंनी त्यांच्या दाव्याचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा विद्युत स्वरूपात सादर करावेत.

दाव्याचे चूकीचे किंवा फसवे पुरावे सादर केल्यास दंडात्मक कारवाई केली जाईल.

दिनांक: ०३.०८.२०२२ — **श्री. प्रफुल रघुनाथ रेणुसे**
ठिकाण: मुंबई — आयबीबीआय/आयपीए-००३/आयपी-एन००४१०/२०२२-२०२३/१४१११
अल्फरा'ए इन्फ्राप्रोजेक्टस् प्रायव्हेट लिमिटेडचे परिसमापक

मॉडर्न इंडिया लिमिटेड

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सीआयएन:एल१७१२०एमएच१९३३पीएलसी००२०३१.
दूर.क्र.:०२२-६७४४४२००, **फॅक्स:**०२२-६७४४४३००.
वेबसाईट:www.modernindia.co.in, **ई-मेल:**info@modernindia.co.in

सूचना

येथे सूचना देण्यात येत आहे की, **मॉडर्न इंडिया लिमिटेड** (कंपनी) च्या सदस्यांची वार्षिक सर्वसाधारण सभा (एजीएम) सोमवार, २९ ऑगस्ट, २०२२ रोजी दु.४.००वा. (भाप्रवे) एजीएम घेण्याकरिता एजीएमच्या सूचनेत नमुद विषयांवर विमर्ष करण्याकरिता सामायिक ठिकाणी सदस्यांच्या वास्तविक उपस्थितीशिवाय व्हिडीओ कॉन्फरसिंग (व्हीसी) किंवा अन्य ऑडिओ व्हिज्युअल मिन्स (ओएव्हीएम) मार्फत संचालित केली जाईल. सहकार मंत्रालयाद्वारे वितरीत सर्वसाधारण परिपत्रक क्र.०२/२०२१-२२ दि.५ मे, २०२२ नुसार एजीएम संचालित केले जाईल.

एजीएममध्ये सहभागी होण्याची माहिती एजीएमच्या सूचनेत नमुद आहे आणि कंपनी कायदा २०१३ च्या कलम १०३ अन्वये गणसंख्या उद्देशाकरिता व्हीसी/ओएव्हीएममार्फत एजीएममध्ये उपस्थित भागधारकांची मोजणी केली जाईल.

वित्तीय वर्ष २०२१-२२ करिता वार्षिक अहवालासह एजीएमची सूचना ज्या भागधारकांचे ई-मेल कंपनी/ठेवीदार सहभागीदार/निबंधक व भागहस्तांतर प्रतिनिधी (आरटीए) यांच्याकडे उपरोक्त एमसीए परिपत्रकानुसार नोंद आहेत त्यांना विद्युत स्वरुपात पाठविले जाईल. सूचनेसह वार्षिक अहवाल २०२१-२०२२ कंपनीच्या www.modernindia.co.in आणि सेन्ट्रल डिपॉझिटरी सर्विसेस (इंडिया) लिमिटेड (सीडीएसएल) च्या www.evotingindia.com वेबसाईटवर उपलब्ध आहेत.

कंपनीने एजीएम प्रक्रिये दरम्यान ई-वोटिंग तसेच रिमोट ई-वोटिंग प्रणालीने (एजीएमच्या ठिकाणा व्यतिरिक्त अन्य ठिकाणाहून) विद्युत स्वरुपाने (यापुढे ई-वोटिंग) एजीएममध्ये मंजूर करावयाचे नियोजित ठरावांवर त्यांचे मत देण्यासाठी भागधारकांना ई-वोटिंग सुविधा दिलेली आहे. कंपनीने भागधारकांना ई-वोटिंग सुविधा देण्यासाठी सीडीएसएलची सेवा नियुक्त केली आहे. ई-वोटिंगकरिता माहिती एजीएमच्या सूचनेत नमुद आहे.

ज्या भागधारकांचे ई-मेल यापुर्वीच कंपनी/ठेवीदार/आरटीएकडे नोंद आहेत त्यांनी एजीएम सूचनेत नमुद ई-वोटिंगकरिता माहितीचे पालन करावे.

ज्या सदस्यांचे ई-मेल नोंद नाहीत त्यांनी १९ ऑगस्ट, २०२२ रोजी किंवा त्यापुर्वी खालीलप्रमाणे त्यांचे ई-मेल नोंद करून घ्यावेत.

अ. **वास्तविक स्वरुपात भागधारणा:** फोलिओ क्रमांक, भागधारकाचे नाव, भाग प्रमाणपत्राची स्कॅन प्रत (दर्शनी व मागील बाजू), पॅन (स्वसाक्षांकित पॅनकार्ड स्कॅन प्रत), आधार (स्वसाक्षांकित आधारकार्ड स्कॅन प्रत) असे सर्व आवश्यक तपशील निबंधक व हस्तांतर प्रतिनिधी यांना service@satellitecorporate.com / कंपनीला info@modernindia.co.in वर ई-मेल करावे.

ब. **डिमॅट स्वरुपात भागधारणा:** पुढील उद्देशाकरिता तुमच्या डिमॅट खात्यात सर्व तपशील अद्यायावत करून घ्यावेत.

संचालक मंडळाच्या आदेशान्वये
सही/-
परिंद बादशाह
उपाध्यक्ष व कंपनी सचिव
एफसीएस क्र.:५४१४

दिनांक: ०४.०८.२०२२
ठिकाण: मुंबई

युग्रो कॅपिटल लिमिटेड

UGRO CAPITAL

सीआयएन:एल६७१२०एमएच१९९३पीएलसी०७०७३९
नोंदणीकृत कार्यालय: एक्विनोक्स बिझनेस पार्क, टॉवर ३, ४था मजला, एल.बी.एस. मार्ग, कुर्ला (पश्चिम), मुंबई-४०००७०. **दूर:**९१-२२-४८९१८६८६,
ई-मेल:cs@ugrocapital.com, **वेबसाईट:**www.ugrocapital.com

टपाल मतदान व ई-वोटिंग माहितीची सूचना

कंपनीच्या सदस्यांना येथे सूचना देण्यात येत आहे की, कंपनी कायदा, २०१३ (कायदा) च्या कलम १०८ आणि कलम ११० च्या तरतुदींनुसार आणि इतर सर्व लागू तरतुदी, सहवाचिता कंपनी (व्यवस्थापन आणि प्रशासन) नियम, २०१४ (अधिनियम) च्या नियम २० व २२ सहवाचिता सेबी (लिस्टींग ऑब्लिगेशन्स ॲण्ड डिस्क्लोजर रिक्वायरमेंट्स) २०१५ च्या नियम ४४ (लिस्टींग रेग्युलेशन्स), भारतीय कंपनी सचिव संस्थेद्वारा वितरीत सर्वसाधारण सभेवरील सचिवप्रमाण (एसएस-२) (अंमलातील वेळेकरिता कोणतेही वैधानिक फेरबदल किंवा पुर्नजोडणीसह) सहवाचिता सहकार मंत्रालयाद्वारे (एमसीए) वितरीत सर्वसाधारण परिपत्रक क्र.१४/२०२० दि.८ एप्रिल, २०२०, सर्वसाधारण परिपत्रक क्र.१७/२०२० दि.१३ एप्रिल, २०२०, सर्वसाधारण परिपत्रक क्र.२२/२०२० दि.१५ जून, २०२०, सर्वसाधारण परिपत्रक क्र.३३/२०२० दि.२८ सप्टेंबर, २०२०, सर्वसाधारण परिपत्रक क्र.३९/२०२० दि.३१ डिसेंबर, २०२०, सर्वसाधारण परिपत्रक क्र.१०/२०२१ दि.२३ जून, २०२१ व सर्वसाधारण परिपत्रक क्र.२०/२०२१ दि.८ डिसेंबर, २०२१ आणि सर्वसाधारण परिपत्रक क्र.०३/२०२२ दि.५ मे, २०२२ (एमसीए परिपत्रके) आणि सेबी (लिस्टींग ऑब्लिगेशन्स ॲण्ड डिस्क्लोजर रिक्वायरमेंट्स) २०१५, सुधारितप्रमाणे त्यानुसार दिनांक २२ जुलै, २०२२ रोजीच्या टपाल मतदान सूचनेत नमुद ठरावांवर रिमोट ई-वोटिंगने टपाल मतदान प्रक्रियेमार्फत सदस्यांद्वारे मंजूर करावयाचे नियोजित आहे.

कंपनीने ४ ऑगस्ट, २०२२ रोजी स्पष्टीकरणात्मक विधानासह पोस्टल बॅलट नोटीस कंपनीच्या सदस्यांना ई-मेल केली आहे ज्यांची नावे शुक्रवार, २९ जुलै, २०२२ रोजी (कट-ऑफ तारीख) डिपॉझिटरीजकडून प्राप्त झालेल्या सदस्यांच्या नोंदणीमध्ये/लाभार्थी मालकांच्या यादीमध्ये दिसतात. टपाल मतदान सूचना व टपाल मतदानपत्रिका तसेच भरणा केलेले व्यवसाय प्रतिसाद लिफाफेच्या वास्तविक प्रति सदस्यांना पाठविल्या जाणार नाहीत. टपाल मतदान प्रक्रिया योग्य व पारदर्शकरित्या संचालनाकरिता तपानीस म्हणून श्री. पंकज निगम ॲण्ड असोसिएटस्, कार्यरत कंपनी सचिव (एफसीएस:७३४३ व सीपी क्र.७९७९) यांची कंपनीने नियुक्ती केली आहे. सदस्यांना विनंती आहे की त्यांनी त्यांची संमती किंवा असहमती फक्त ई-व्होटिंगद्वारे द्यावी. सदस्यांना त्यांचे मत इलेक्ट्रॉनिक पद्धतीने टाकता यावे यासाठी कंपनीने ई-व्होटिंग सुविधा उपलब्ध करून देण्यासाठी सेंट्रल डिपॉझिटरी सर्व्हिसेस (इंडिया) लिमिटेड (सीडीएसएल) ची नियुक्ती केली आहे. ई-मतदानाची तपशीलवार प्रक्रिया पोस्टल बॅलेटच्या नोटिसमध्ये प्रदान केली आहे. सदस्यांनी नोंद घ्यावी की ई-मतदान शनिवार, ०६ ऑगस्ट, २०२२ रोजी स.९:००वा. (भाप्रवे) सुरू होईल आणि रविवार, ०४ सप्टेंबर, २०२२ रोजी संध्या.५:००वा. संपेल. (भाप्रवे). त्यानंतर मतदानासाठी ई-व्होटिंग मॉड्यूल सीडीएसएलद्वारे अक्षम केले जाईल.

सदस्यांचे मतदान हक्क शुक्रवार, २९ जुलै, २०२२ रोजी गणले जातील जी कट-ऑफ तारीख आहे. कट-ऑफ तारखेनंतर सदस्य होणारी व्यक्ती ही सूचना केवळ माहितीच्या उद्देशाने हाताळेल. पोस्टल बॅलट नोटिसची प्रत कंपनीच्या www.ugrocapital.com वेबसाइटवर स्टॉक एक्सचेंजच्या वेबसाइट्सवर उपलब्ध आहे, म्हणजे बीएसई लिमिटेड आणि नॅशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड अनुक्रमे www.bseindia.com आणि www.nseindia.com वर उपलब्ध आहे. सीडीएसएलची वेबसाइट www.evotingindia.com ज्या सदस्यांना पोस्टल बॅलेट नोटीस प्राप्त झाली नाही त्यांनी ती वर नमूद केलेल्या वेबसाइटवरून डाउनलोड करू शकतात किंवा कंपनीला cs@ugrocapital.com वर लिहू शकतात.

कृपया लक्षात ठेवा की मतदान ४ सप्टेंबर, २०२२ रोजी संध्या.०५:००वा. (भाप्रवे) नंतर वैध असणार नाही आणि त्या तारखेच्या पुढे परवानगी दिली जाणार नाही. ज्या सदस्यांनी अद्याप त्यांचे ईमेल पत्ते नोंदणीकृत केलेले नाहीत त्यांना विनंती केली जाते की त्यांनी त्यांच्या संबंधित डीपीकडे शेअर्स इलेक्ट्रॉनिक स्वरूपात ठेवल्यास आणि कंपनीकडे शेअर्स भौतिक स्वरूपात असल्यास त्यांची नोंदणी करावी. या संदर्भात अधिक तपशिलांसाठी कृपया पोस्टल बॅलेट नोटिसमध्ये जोडलेल्या नोट्स पहा. ई-मेल पत्त्याची नोंदणी करताना काही शंका/अडचण आल्यास, सदस्य cs@ugrocapital.com वर लिहू शकतात.

रिमोट ई-वोटिंगबाबत सीडीएसएल ई-वोटिंग प्रणालीसंदर्भात काही प्रश्न किंवा तक्रारी असल्यास तुम्ही helpdesk.evoting@cdslindia.com वर ई-मेल करावा किंवा संपर्क **श्री. राकेश दळवी,** वरिष्ठ व्यवस्थापक, सेन्ट्रल डिपॉझिटरी सर्विसेस (इंडिया) लिमिटेड (सीडीएसएल), ए विंग, २५वा मजला, मॅरेथॉन फ्युचरेक्स, मफतलाल मिल कंपाऊंड, ना.म. जोशी मार्ग, लोअर परळ (पुर्व), मुंबई-४०००१३ किंवा संपर्क ०२२-२३०५८५४२/४३. ठराव मंजूर झाल्यास ते ई-मतदानाच्या शेवटच्या तारखेला म्हणजे रविवार, ४ सप्टेंबर, २०२२ रोजी मंजूर झाल्याचे मानले जाईल. ई-मतदानाचा निकाल सदर ई-वोटिंग समाप्तीच्या तारखेपासून २ कार्यालयीन दिवसात घोषित केला जाईल आणि कंपनीच्या www.ugrocapital.com वर प्रदर्शित केला जाईल आणि बीएसई लिमिटेड व नॅशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड यांना कळवले जाईल.

संचालक मंडळाच्या आदेशान्वये
युग्रो कॅपिटल लिमिटेडकरिता
सही/- नम्रता सजनानी
कंपनी सचिव
सदस्यत्व क्रमांक:एफ१००३०

ठिकाण: मुंबई
दिनांक: ०४ ऑगस्ट, २०२२

BSEL INFRASTRUCTURE REALTY LIMITED

CIN: L99999MH1995PLC094498

Regd. Office: 737, 7th Floor, The Bombay Oilseeds & Oils Exchange Premises Co. op. Soc. Ltd., The Company Exchange, Plot No. 2, 3 & 4, Sector 19-A, Vashi, Navi Mumbai-400 705.

Tel.: +91-22-6512 3124, Tele Fax: +91 22 2784 4401. Website: www.bsel.com

CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2022

(Rupees in Lakhs, except per shares data)

Sr. No.	PARTICULARS	Quarter ended June 30, 2022	Quarter ended March 31, 2022	Quarter ended June 30, 2021	Year ended March 31, 2022
		Unaudited	Audited	Unaudited	Audited
1	Total income from operations	957.68	351.98	97.32	699.50
2	Net Profit/(Loss) for the period (before tax and exceptional items)	931.47	318.16	80.05	591.80
3	Net Profit/(Loss) for the period before tax (after exceptional items)	931.47	318.16	80.05	591.80
4	Net Profit/(Loss) for the period after tax (after exceptional items)	791.75	308.46	64.83	485.79
5	Total comprehensive income for the period	791.75	308.46	64.83	485.79
6	Paid up Equity Share Capital (Face Value of Rs. 10/- each)	8,261.68	8,261.68	8,261.68	8,261.68
7	Earning Per Share (EPS)				
	- Basic	0.96	0.37	0.08	0.59
	- Diluted	0.96	0.37	0.08	0.59

The key information of the standalone financial result of the Company are given below:

Sr. No.	PARTICULARS	Quarter ended June 30, 2022	Quarter ended March 31, 2022	Quarter ended June 30, 2021	Year ended March 31, 2022
1	Total income from operations	957.68	351.98	97.32	699.50
2	Profit/(Loss) before tax	931.47	318.16	80.05	591.95
3	Profit/(Loss) after tax	791.75	308.61	64.83	485.94
4	Total comprehensive income for the period	791.75	308.61	64.83	485.94

Notes:
1. The above financial results have been reviewed by the Audited Committee and approved by the Board of Directors at its meeting held on August 4, 2022.
2. The above extract of the detailed format of quarterly and annual Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. Detailed Quarterly and Annual Financial Results in the prescribed format are available on the website of Stock Exchange (www.bseindia.com) and the Company (www.bsel.com).

For and on behalf of the Board of Directors
BSEL Infrastructure Realty Limited
Sd/-
Bhavik Ajay Soni
Director
DIN: 08940749

Place : Mumbai
Dated : August 4, 2022

CENTRAL RAILWAY

BHUSAVAL DIVISION

NO. CP/NFR/BOXN/Cleaning/2022 dated 03/08/2022

Sr. Divisional Commercial Manager, Central Railway, Bhusawal Division on and behalf of the President of India invites online e-tenders under Single Packet system for licensing the cleaning of empty BOXN/BOXNHL wagon rakes maintained at Bhusawal Goods Yard. For more details regarding terms and conditions you can visit our official website **www.ireps.gov.in**, **Location:** Bhusawal Goods Yard, **Reserve Price :** Rs. 25/- per Wagon, **EMD:** 2,85,900/-, **TDC:** 3000, **Period of contract:** 5 Years. Terms and conditions of the tender documents can be obtained through above mentioned website and for any information in this regard may be obtained from Sr. Divisional Commercial Manager's office, Central Railway, Bhusawal between 10.00 hrs. to 17.00 hrs. on all working days from the date of publication. Tender without cost of tender form (Non refundable) and EMD will be summarily rejected. Tender document cost & Earnest money can be paid only through online e-payment gateway as provided in **www.ireps.gov.in**. For further details please visit the website **www.ireps.gov.in**. The Railway administration reserves the right to cancel tender without assigning any reason. EXP

RailMadad Helpline 139

MOIL LIMITED

मॉयल MOIL

(Formerly Manganese Ore (India) Ltd.)
(A GOVERNMENT OF INDIA ENTERPRISE) MATERIALS DEPARTMENT
"MOIL BHAWAN", 1A, Katol Road, Nagpur 440 013. CIN:L99999MH1962GOI012398
MOIL GST Registration (MS) - 27AAACM8952A1ZL
MOIL GST Registration (MP) - 23AAACM8952A1ZT

NOTICE INVITING TENDER

E-PROCUREMENT

Tender is invited from reputed **Manufacturers** for supply of the following materials:

Purchase Tender No.: 1) WE - 06

***Brief description of item:** 1) Supply of Medicine.

Tendering Authority Address: Jt.G.M. (Materials), MOIL LIMITED, "MOIL BHAWAN", 1A, KATOL ROAD, NAGPUR – 440 013. Ph.No. PBX: 0712-2806100.

For details of Tender Document & Schedule of Tender visit website:
http://www.moil.nic.in and www.eprocure.gov.in

For participation in e-tendering visit website (MSTC):
www.mstcecommerce.com/eprochome/moil

***For detailed specifications & instructions refer tender document.**

Any further updates/corrigendum will only be uploaded in the above mentioned websites and will not be published in newspapers. Bidders are requested to visit websites regularly to keep themselves updated.

Jt.G.M. (Materials)

MOIL - Adding Strength to Steel

उत्तर प्रदेश सहकारी चीनी मिल्स संघ लिमिटेड

9–ए, राणा प्रताप मार्ग, लखनऊ–226001 Tel No. (0522) 2628310, 2283121
PBX 2612849, 2615722, 2201856 Gram: 'SUGARFED' Fax: (0522) 2627994
E-mail : upsugarfed@yahoo.co.in Website : www.upsugarfed.org

पत्र संख्या P–9928 यू.पी.एफ./ दिनांक 02.08.2022

SHORT TERM TENDER NOTICE

On line e-tenders are invited from manufacturers (as per details given in tender documents) for supply of **Roller shaft (Bloom Shaft)** to our various Cooperative Sugar Factories of U.P.. The e-tender documents with detailed specifications, terms and conditions etc. can be downloaded from e- tender portal http://etender.up.nic.in & federation website www.upsugarfed.org. time to time. The Managing Director Federation reserves the right to cancel any or all bids/annul e-bidding process without assigning any reason & decision of Federation will be final & binding.

(RAMAKANT PANDEY)
MANAGING DIRECTOR

PUBLIC NOTIC

GALAXY SURFACTANTS LIMITED

Registered office: C-49/2, TTC Industrial Area, Pawne, Navi Mumbai -400 703, India

Notice is hereby given that the certificates for the under mentioned securities of the galaxy surfactants limited company has been lost and the holder of said securities applicant has applied to company to issue duplicate share certificate(s). any person who has a claim in respect of said securities should lodge such claim with the company at its registered office within a 15 days from this date else the company will proceed to issue duplicate certificate(s) without other intimation.

Folio No. - 001117
Name of Share Holder - Dinesh Kumar
Cert. No. - 36197, 39250, 42327
Dist. No. - 8080989 - 8081038,
10560009 - 10560058, 18943327 - 18943426
Share No. - 50, 50, 100

Place : Mumbai — **Name of Applicant**
Date : 05.08.2022 — **Dinesh Kumar**

Union Bank of India (यूनियन बैंक ऑफ इंडिया) — आन्ध्रा Andhra — कार्पोरेशन Corporation

Bhiwandi Branch,
Laxmivishnu Complex, BNN College Road, Dhamankar Naka, Bhiwandi, Thane District. Maharastra State-421 302.
Phone No. (02522) 222 620

GOLD / JEWEL AUCTION NOTICE

The below mentioned borrowers have been issued notices to pay their outstanding dues towards the facility availed against **Gold ornaments** by them from **Union Bank of India**, **Bhiwandi (e-AB) Branch**. Since the borrowers have failed to repay the dues under the availed facility, we are constrained to conduct an auction of the pledged **Gold Ornaments** . Auction will be held at **3.30 P. M.** on **20th August 2022.** For further information, the buyers can contact the **Union Bank of India**, **Bhiwandi (e-AB) Branch. Ph. No. (02522) 222620.**

Sr. No.	Account Number	Borrower Name	Borrower Address	Gross Weight (In Grams)
01	161830100062812	MR. MAHESH RAJESHAM YELDI	Room No. 110, Bhiwandi Road, Near Akash Tailor, Ashirwad Nagar, Dandekarwadi, Bhiwandi, Thane District, Maharashtra-421 302.	20.40
02	161816530000053	MR. LAXMIRAJAM ASHAYYA BILLA	H. No. 39/4/2, New Kaneri, Padma Nagar, Bhiwandi, Thane District, Maharashtra-421 305.	50.10

Union Bank of India has the Authority to withdraw the auction without prior intimation. Further, **Union Bank of India** reserves the right to change the Auction date without any prior notice.

Place : Bhiwandi (e-AB) — **sd/-**
Date : 03.08.2022 — Authorised Officer, **Union Bank of India**

Union Bank of India (यूनियन बैंक ऑफ इंडिया) — Andhra — Corporation

1st Floor, Krishna Ambika Arcade, Junction of S.V. Road & Aarey Road,Goregaon (W), Mumbai, Maharashtra - 400 062
022-28724249, 28738594, 28764170,
Email id: ubin0531715@unionbankofindia.bank

POSSESSION NOTICE

[Rule- 8 (1)] (For immovable property)

Whereas The undersigned being the authorised officer of Union Bank of India, **1st Floor, Krishna Ambika Arcade, Junction of S.V. Road & Aarey Road, Goregaon (W), Mumbai, Maharashtra 400062.** under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002)and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **06.05.2022** calling upon the borrower Mr Mahendra Markendey Vishwakarma, Mr Surendra Mahendra Vishwakarma and Mrs Shashikala Mahendra Vishwakarma to repay the amount mentioned in the notice being **Rs 6,40,715.32 + interest /- Plus Interest (Rupees Six Lakhs Forty Thousand Seven Hundred Fifteen and Paisa Thirty Two Only +plus interest and other out of pocket expenses)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this 02nd day of August of the year 2022.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India** (name of the Institution) for an amount **Rs 6,40,715.32 +interest (Rupees Six Lakhs Forty Thousand Seven Hundred Fifteen and Paisa Thirty Two Only +plus interest and other out of pocket expenses)** thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of Immovable Property

All Piece parcel of Land and Building admeasuring about 665 square feet super built up Flat No 308 , 3rd Floor ,J Wing , Maharaja Complex Building No 3, Village Naringi, survey no 233(433), Hissa Ho B,Taluka Vasai , Dist Thane

Butted and Bounded by:
In the North: Hill — In the South: Wings E and F
In the East: Hill — In the West: Building under construction

Date : - 02/08/2022 — Sd/-
Place : - Vasai — Authorized Officer, Union Bank of India

SEL Manufacturing Company Limited

(CIN: L51909PB2000PLC023679)

Regd. Office: 274, Dhandari Khurd, G.T. Road, Ludhiana 141 014

Ph.: +91-161-7111117, Fax: +91-161-7111118, Website: www.selindia.in

NOTICE

Pursuant to the provisions of The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, we may inform you that the meeting of the Board of Directors of the Company is scheduled to be held on Friday, the 12th day of August, 2022, to consider and approve among other things the Unaudited Financial Results of the Company for the quarter ended 30th June, 2022.

This information is also available on the website of the Company viz. www.selindia.in and the website of the Stock Exchanges where the Company's Shares are listed viz. BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com).

For SEL Manufacturing Company Ltd.,
Sd/-

Date : 04.08.2022 — NAVEEN ARORA
Place : Ludhiana — WHOLE TIME DIRECTOR

A TATA Enterprise — TRF LIMITED

Regd. Office : 11, Station Road, Burmamines, Jamshedpur - 831 007
CIN : L74210JH1962PLC000700

EXTRACT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE 2022

Rs. in Lakhs

Sl. No.	Particulars	Quarter ended 30.06.2022	Year ended 31.03.2022	Quarter ended 30.06.2021
		Unaudited	Audited	Unaudited
1.	Total Income from operations (Net)	4,139.09	12,713.76	1,551.34
2.	Net Profit/(Loss) from ordinary activities before exceptional items, tax & including discontinued operation	1,992.72	(2,284.15)	(1,985.54)
3.	Net Profit/(Loss) from ordinary activities after tax and Minority Interest including discontinued operation	1,896.60	(2,304.17)	(1,987.33)
4.	Other Comprehensive Income	148.48	0.72	172.98
5.	Total Comprehensive Income (Comprising Profit/(Loss) after tax, Minority Interest and Other Comprehensive Income (after tax) including discontinued operation	2,045.08	(2,303.45)	(1,814.35)
6.	Paid up Equity Share Capital	1,100.44	1,100.44	1,100.44
7.	Earning/(Loss) per share (of Rs. 10/- each) (for continuing and discontinued operation) - not annualised (Rs)	17.23	(20.94)	(18.06)
8	Basic EPS before and after extraordinary items (Rs)	17.23	(20.94)	(18.06)
9	Diluted EPS before and after extraordinary items (Rs)	15.90	(20.94)	(18.06)

Notes :

1. The information of the Company on standalone basis is as follows :

Rs. in Lakhs

Sl. No.	Particulars	Quarter ended 30.06.2022	Year ended 31.03.2022	Quater ended 30.06.2021
		Unaudited	Audited	Unaudited
1.	Total Income from operation (Net)	4,139.09	12,713.76	1,551.34
2.	Net Profit / (Loss) before exceptional items & tax	1,812.73	(1,545.75)	(1,607.39)
3.	Other Comprehensive Income	(66.14)	(241.21)	48.17
4.	Total Comprehensive Income (Comprising Profit/(Loss) after tax and Other Comprehensive Income (after tax)	1,746.59	(2,276.16)	(1,673.13)
5.	Basic EPS (Rs)	16.47	(18.49)	(15.64)
6.	Diluted EPS (Rs)	15.20	(18.49)	(15.64)

2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Company's website www.trf.co.in and also on the websites of Stock Exchanges at www.bseindia.com and www.nse-india.com
3. Figures for the previous periods have been regrouped and reclassified to confirm to the clssification of the current period, where necessary.

For and on behalf of the Board
Sd/-
Alok Krishna
Managing Director

Jamshedpur
August 4, 2022

SANDEEP (INDIA) LTD

CIN: L51491WB1982PLC035464

301 PL899/F, Corporate Arena, Piramal Nagar Road, Goregaon West, Mahendra Gardens, Mumbai- 400062

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR QUARTER ENDED ON 30TH JUNE, 2022 (Amount in 000')

SI No.	PARTICULARS	Quarter ending (30/06/2022)	Twelve months ended (31/03/2022)	Corresponding 3 months ended (30/06/2021)
		Unaudited	Audited	Unaudited
1	Total income from operations	9,853.29	7,853.21	1,942.76
2	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	500.21	6,162.53	1,836.75
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	500.21	6,162.53	1,836.75
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	959.45	5,759.04	2,095.11
5	Total Comprehensive Income for the period [(Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	959.45	5,759.04	2,095.11
6	Equity Share Capital (Face value of Rs 10 each)	32,450.00	32,450.00	32,450.00
7	Reserves (excluding Revaluation Reserve as shown in the audited balance sheet of the previous year)	-	(236.51)	-
8	Earning Per Share (of Rs. 10/-each) (for continuing and discontinuing operations)			
	Basic	0.30	1.77	0.65
	Diluted	0.30	1.77	0.65

Note :
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI(Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange and Company's Websites.
2. The Limited Review, as required under Regulation 33 of the SEBI {Listing Obligations and Disclosure Requirements) Regulations, 2015, has been completed and the related Reports have been forwarded to the Stock Exchanges. These Reports do not have any impact on the above 'Results and Notes' for the Quarter ended 30th June. 2022 which needs to be explained.

For Sandeep (India) Ltd
sd/-
Rashmi Dalmia
Managing Director
Din: 01347367

Place: Mumbai
Date: 04.08.2022

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ALFARA'A INFRAPROJECTS PRIVATE LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ALFARA'A INFRAPROJECTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/01/2011
3.	Authority under which corporate debtor is incorporated /registered	ROC, MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2011PTC212453
5.	Address of the registered office and principal office (if any) of corporate debtor	102, 1st Floor, Baba House bldg situated at no 86 M.V. Raod, Nr. Western Exp. Highway, Andheri(E) Mumbai Mumbai City MH 400093
6.	Date of closure of Insolvency Resolution Process	18/07/2022
7.	Liquidation commencement date of corporate debtor	Order passed on 18/07/2022 Order received on 03/08/2022
8.	Name and registration number of the insolvency professional acting as liquidator	**Mr. Praful Raghunath Renuse** Reg. No. IBBI/IPA-003/IP-N00410/2022-2023/14111
9.	Address and e-mail of the liquidator, as registered with the Board	707-21 Gulmohar CHS. Ltd, CSR Complex, off link road, Ekta nagar, near Ganesh Nagar, Kandivali west, Mumbai,,Maharashtra -400067 Email: praful.renuse@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	301-302, Poonam Pearl, Opp. New India Assurance Colony, Juhu Lane, Andheri West, Mumbai – 400 058 Email: alfaraliq@gmail.com
11.	Last date for submission of claims	03/09/2022

Notice is hereby given that the Hon'ble National Company Law Tribunal **Mumbai Bench** has ordered the commencement of liquidation of the **Alfara'a Infraprojects Private Limited** on **18/07/2022.**

The stakeholders of **Alfara'a Infraprojects Private Limited** are hereby called upon to submit a proof of their claims on or before **03/09/2022,** to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Mumbai — **Mr. Praful Raghunath Renuse**
Date : 03-08-2022 — IBBI/IPA-003/IP-N00410/2022-2023/14111
Liquidator of **Alfara'a Infraprojects Private Limited**

SPANDANA SPHOORTY FINANCIAL LIMITED

(CIN: L65929TG2003PLC040648)

Regd. Office: Plot No:- 31 & 32, Ramky Selenium Towers, Tower A, Ground Floor, Financial Dist, Nanakramguda, Hyderabad - 500032, Telangana (INDIA).

Phone No.: 040-4812 6666, Website: www.spandanasphoorty.com

Extract of Statement of Unaudited Consolidated Financial Results for the quarter ended June 30, 2022

(Rupees in millions unless otherwise stated)

S. No.	Particulars	Quarter ended 30-Jun-22 (Unaudited)	Quarter ended 30-Jun-21 (Unaudited)	Year ended 31-Mar-22 (Audited)
1	Total Income from Operations	2,502.76	4,341.69	14,627.92
2	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary Items)	(3,010.79)	710.83	968.72
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	(3,010.79)	710.83	968.72
4	Net Profit/ (Loss) for the period after tax(after Exceptional and/or Extraordinary Items)	(2,197.21)	547.95	698.27
5	Total comprehensive income for the period [Comprising profit/(Loss) for the period (after tax) and other Comprehensive income (after tax)]	(2,877.71)	(52.53)	351.81
6	Paid up Equity share capital (Face value of Rs.10)	709.47	643.15	690.95
7	Reserves(excluding Revaluation Reserve) as shown in the audited balance sheet of the previous year)*			30,184.73
8	Securities Premium Account	22,170.77	19,199.91	21,339.30
9	Net worth	28,174.75	27,429.70	30,875.68
10	Paid up Debt Capital/ Outstanding Debt	32,354.25	51,995.71	37,721.07
11	Outstanding Redeemable Preference Shares	Nil	Nil	Nil
12	Debt Equity Ratio	1.15	1.90	1.22
13	Earnings per Share(of Rs.10 each) (not annualised)-(for continuing and discontinued operations)-			
	Basic (Rs.)	(31.42)	8.39	10.75
	Diluted (Rs.):	(31.42)#	8.36	10.72
14	Capital Redemption Reserve	1,526.92	1,526.92	1,526.92
15	Debenture Redemption Reserve	NA	NA	NA
16	Debt Service Coverage Ratio	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA

* As on March 31, 2022
# Since Diluted EPS are anti dilutive, Hence the disclosure is restricted to Basic EPS.

Notes:
1. The above financials results have been reviewed by the Audit Committee and approved by the Board of Directors at their meetings held on August 04, 2022. The Statutory Auditors have expressed unmodified opinion on both the Consolidated and Standalone financial results for the quarter ended June 30, 2022.
2. Key standalone financial information: (Rupees in millions unless otherwise stated)

Particulars	Quarter ended 30-Jun-22 (Unaudited)	Quarter ended 30-Jun-21 (Unaudited)	Year ended 31-Mar-22 (Audited)
Total Income from Operations	2,321.31	4,129.94	13,763.38
Profit before tax	(3,049.12)	614.34	645.86
Net Profit after tax	(2,226.85)	475.20	466.38

3. The above is an extract of the detailed format of the Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing obligations and Disclosure Requirements) Regulations 2015, as amended. The full format of Quarterly/Annual Financial Results are available to the investors on the websites of stock exchange www.nseindia.com and www.bseindia.com and on the website of the Company i.e., **www.spandanasphoorty.com.**
4. Figures for the previous year/ period have been regrouped and /or reclassified wherever considered necessary.

For and on behalf of the Board of Directors of
SPANDANA SPHOORTY FINANCIAL LIMITED
Sd/-
Shalabh Saxena
Managing Director & CEO
DIN: 08908237

Place: Mumbai
Date: August 04, 2022

ADVANI HOTELS & RESORTS (INDIA) LIMITED

Regd. Office : 18A & 18B, Jolly Maker Chambers II, Nariman Point, Mumbai 400 021
CIN : L99999MH1987PLC042891, **Tel No.** +91 22 2285 0101
Email : cs.ho@advanihotels.com | **Website :** www.caravelebeachresortgoa.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING AND E-VOTING

NOTICE is hereby given that an Extra-Ordinary General Meeting (EOGM) of the Members of the Company will be held on Thursday, August 25, 2022 at 2.00 p.m. (IST) to transact the business as mentioned in the E-Notice dated July 25, 2022, which will be held through Video Conferencing ('VC') / Other Audio Video Means ('OAVM') of National Securities Depositories Limited ('NSDL'). The Company has sent the Notice-sum-Agenda of the EOGM through electronic mode to the Members whose e-mail address is registered with the Depositories / Registrar and Share Transfer Agents ('RTA') in accordance with Circular dated May 5, 2020 read with Circulars dated April 8, 2020, April 13, 2020 and January 13, 2021 (MCA Circulars) issued by the Ministry of Corporate Affairs (MCA) and SEBI Circular dated May 12, 2020.

In compliance with provisions of Section 108 of the Companies Act, 2013, Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, the Company is pleased to provide members facility to exercise their right to vote on all resolutions proposed to be considered at the EOGM by electronic means through remote e-voting services provided by National Securities Depository Limited (NSDL). The details are as follows:

a) The remote e-voting period begins on August 22, 2022 at 9:00 a.m.
b) The remote e-voting period ends on August 24, 2022 at 5:00 p.m.
c) The 'cut-off date' for the purpose of e-voting is August 18, 2022.
d) Any person, who acquires Shares and becomes Member of the Company after the dispatch of Notice and holding Shares as of the 'cut-off' date may obtain the login ID and password by sending a request at evoting@nsdl.co.in.
e) The remote e-voting module shall be disabled by NSDL for voting on August 24, 2022 at 5:00 pm and voting by electronic means shall not be allowed thereafter.
f) Those Members, who present at the EOGM through VC / OAVM facility and have not cast their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the EOGM.
g) A member may participate in the EOGM even after exercising his right to vote through remote e-voting but shall not be allowed e-voting again at the EOGM.
h) A person, whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the 'cut-off date' only shall be entitled to avail the facility of remote e-voting as well as e-voting at the EOGM.
i) The Notice for the EOGM is also available on the caravelebeachresortgoa.com and the website of NSDL viz. www.evoting.nsdl.com.
j) Member as on the 'cut-off' date shall only be entitled for availing the remote e-voting facility or e-voting at the EOGM.

Members are requested to contact their respective Depository Participant (DP), in case of Shares held on Demat mode or Registrar & Share Transfer Agents, M/s. Datamatics Business Solutions Limited, in case of Shares held in physical mode, for registering/validating/updating their e-mail IDs so as to receive all the communications sent by the Company to its Shareholders, electronically.

The Board of Directors has appointed M/s BN & Associates, Company Secretaries as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner. Attention is also invited to the Notes of the EOGM Notice, giving instructions on how the business of the Meeting is to be transacted through electronic voting system.

For any grievances in relation to e-voting, Members may refer to the Frequently Asked Questions (FAQs) and e-voting User Manual available for Members at the Downloads sections of https://www.evoting.nsdl.com or may contact Ms. Pallavi Mhatre, Manager, National Securities Depository Limited (NSDL), Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400013, Email Id: evoting@nsdl.co.in, toll free no.: (1800 1020 990/1800 224 430)

By order of the Board
For Advani Hotels & Resorts (India) Limited,
Sd/-
Sunder G. Advani
Chairman & Managing Director

CARAVELA BEACH RESORT

Place: Mumbai
Date: August 03, 2022

BALGOPAL COMMERCIAL LIMITED

CIN: L51109MH1982PLC368610

Flat No. B-002, Dreamax Vega, Upadhyay Compound, Pump House, Jijamata Road, Andheri (East) Mumbai - 400093

UNAUDITED STANDALONE FINANCIAL RESULTS FOR QUARTER ENDED ON 30TH JUNE,2022 (Amount in 000')

SI No.	PARTICULARS	Quarter ending (30/06/2022)	Twelve months ending (31/03/2022)	Quarter ending (30/06/2021)
		Unaudited	Audited	Unaudited
1	Total income from operations	12,046.63	89,205.93	35,248.60
2	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	930.02	3,697.38	17,616.96
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	930.02	3,697.38	17,616.96
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	4,330.11	3044.98	16,518.68
5	Total Comprehensive Income for the period [(Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	4,330.11	3044.98	16518.68
6	Equity Share Capital	1,65,100.00	1,65,100.00	1,65,100.00
7	Reserves (excluding Revaluation Reserve as shown in the audited balance sheet of the previous year)		-12669.85	
8	Earning Per Share (of Rs. 10/-each) (for continuing and discontinuing operations) (not annualised)			
	Basic	0.26	0.18	1.00
	Diluted	0.26	0.18	1.00

Note :
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI(Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the BSE Websites and on the website of the Company www.bcommercial.org. The Statutory Auditors of the Company have carried a Limited Review Report of the above results for the Quarter.
2. The Limited Review, as required under Regulation 33 of the SEBI {Listing Obligations and Disclosure Requirements) Regulations, 2015, has been completed and the related Report have been forwarded to the Stock Exchange. These Report do not have any impact on the above 'Results and Notes' for the Quarter ended 30th June. 2022 which needs to be explained.

For BALGOPAL COMMERCIAL LIMITED
sd/-
Vijay Laltaprasad Yadav
Managing Director
Din No. 02904370

Place: Mumbai
Date: 04.08.2022